

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6217/Del/2019
Assessment Year : 2014-15**

**Smt. Rekha Goyal,
C/o Kapil Goel, Advocate,
F-26/124, Sector-7,
Rohini,
Delhi – 110 085.
PAN : ACZPG2906L.
(Appellant)**

**Vs. Deputy Commissioner of
Income Tax,
Circle-1,
Moradabad.**

(Respondent)

Appellant by : Shri Satish Singla, Advocate.
Respondent by : Shri Jagdish Singh, Senior DR.

Date of hearing : 10.07.2020
Date of pronouncement : 10.07.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), Moradabad dated 25th June, 2019.

2. The learned counsel for the assessee, vide email dated 26th June, 2020, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 10th July, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : Smt. Rekha Goyal, C/o Kapil Goel, Advocate,
F-26/124, Sector-7, Rohini, Delhi – 110 085.
2. Respondent : Deputy Commissioner of Income Tax,
Circle-1, Moradabad.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar